

SHRI VIJAY GOEL : Mr. Chairman, Sir, you have already told that the statement would be made today or tomorrow. It have not been done today so it may kindly be given by tomorrow.

MR. CHAIRMAN : The statement will be given in a day or two.

SHRI RAM VILAS PASWAN : We have said that the statement would be given in a day or two.

SHRI VIJAY GOEL : What do you meant by a day or two. The House will adjourn on 16th. Please ask the concerned Minister to give his statement tomorrow.

MR. CHAIRMAN : He will certainly give his statement.

SHRI VIJAY GOEL : Mr. Chairman, Sir, It should not be taken casually. As today is the second day. Can he not give his statement today? Kindly ask the concerned Minister to give his statement on tomorrow as the House is going to adjourn on 16th.

SHRI RAM VILAS PASWAN : The statement will be given before 16th.

SHRI VIJAY GOEL : Whether the traders will remain on strike till 16th. Mr. Chairman, Sir, this issue is two years old. In this issue land Lords and tenants are involved. Both are in the state of dilemma. I would request the Government to take an immediate action on this issue and inform us accordingly.

SHRI RAJESH RAJAN *alias* PAPPU YADAV : Mr. Chairman, Sir, this is a very sensitive matter.

MR. CHAIRMAN : We will definitely give our statement.

[English]

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : Mr. Chairman, Sir, you moved a Private Member's Bill for creating an Assembly in Andaman and Nicobar Islands, and the entire House was unanimous to pass the Bill. But the Minister of Parliamentary Affairs, on behalf of the Government, assured this House that an all-party meeting would be held, and subsequently the Government would bring a Bill during the current Session of Parliament. Accordingly, an all-party meeting was held, where the Leader of the House himself was present and supported this demand.

All the Parties supported the demand and the Bill was to be introduced during this Session. But I am sorry to say that in spite of my best efforts and in spite of my running from pillar to post, this Bill has not been introduced by the Government during this Session.

The Home Minister is present here. I met him and requested him that this should be done immediately. But the Home Minister is of the opinion that it cannot be done within this short span of time. I cited many instances when Bills were introduced in the House even within a period of two days.

I feel that the reason for our request not being acceded to is that our island is small and that we are a single-member Parliamentary constituency which is located in the midst of the sea.

I would request the hon. Home Minister who is present here now to respond to my appeal. It should not be that the Government would consider a matter if only there is a threat of violence and that it would not consider matters if a peaceful request is made.

SHRI RUP CHAND PAL : The Hon. Home Minister is present here and he has heard whatever the hon. Member has said. Let the Home Minister give an assurance to this House.

SHRI INDRAJIT GUPTA : I would like to inform the House and the hon. Member also that as far as this question of elected Assembly for Andaman & Nicobar Islands is concerned. (Interruptions)

SHRI P. M. SAYEED (Lakshadweep) : What about Lakshadweep?

SHRI INDRAJIT GUPTA : I have been asked about this particular matter. It requires the clearance of the Cabinet. This matter cannot be finalised without clearance from the Cabinet for obvious reasons. As you know, a note has to be sent to the Cabinet. That note, as I know, is under preparation. It will be ready in a day or two. After it is ready, that note will be sent to the Cabinet for its consideration and then if it is cleared, the matter can be further gone ahead. (Interruptions)

SHRI SRIBALLAV PANIGRAHI : The matter which I raised is very urgent. The country is panicky about it.

MR. CHAIRMAN : The Hon. Speaker has agreed to allow a Call Attention Motion on the revival and closure of fertiliser units.

SHRI SRIBALLAV PANIGRAHI : What about IDPL? ... (Interruptions)

[Translation]

SHRI RAJESH RANJAN *alias* PAPPU YADAV : Mr. Chairman Sir, I rise to speak on a very important issue relating to Bihar. There is Sarathu Village under Dandvi Police Station in Chhatra district of Bihar, there, a lady of 45 years and her 14 years old daughter were abducted alongwith her two sons at midnight and the mother and daughter were stripped and her both sons were asked to rape them. When they refused to do so one of them was shot and he died on the spot. The name of the 14 year old girl and her mother are* 20 people raped that girl and she became unconscious (Interruptions)

* Expunged as ordered by the Chair.

[English]

SHRI G. M. BANATWALLA (Ponnani) : The names of the persons raped should not appear on the record. That is not proper .

[Translation]

SHRI RAM NAIK (Mumbai North) : Mr. Chairman Sir, it is right to raise such issues in the House and the name of the women should not go on record against whom such atrocity has been committed because it gives an adverse impact.

[English]

MR. CHAIRMAN : The names will not go on record.

[Translation]

SHRI RAJESH RANJAN *alias* PAPPU YADAV : Mr. Chairman, Sir, when she became unconscious she was taken to another place and 8 persons raped her again and she was paraded naked in five villages in the morning. A case was registered against 10 persons in the Police Station. The police is sitting idle. We went to her village and she was taken to Patna. Now she is being treated at Patna Ayurvedic Sansthan. Soon after that incident yesterday 12 people were taken out from a bus going to Kodarma at 4 P.M. and they were shot dead after knowing their identify near a Muslim dominated village. ...*(Interruptions)* they died on the spot and barely one and a half hour after the previous incident indiscriminate firing was done on a bus coming through the same village and two people were killed. The hon. Governor who had arrived few days back stated that conditions prevailing in Bihar are not satisfactory and we are observing the law and order situation. Sir, girls of merely 14 years, mothers are being raped and so many people are being killed. Nowadays such conditions are prevailing in Bihar. I would like to tell you ... *(Interruptions)*

SHRI NITISH KUMAR (Barh) : Mr. Chairman Sir, we too have given notice in this regard.

SHRI RAJESH RANJAN *alias* PAPPU YADAV : Whenever we try to raise our voice we are threatened *(Interruptions)* who are being protected by the M.C.C. The M.C.C. has given the threat that anyone speaking against the Chief Minister would be killed by them*(Interruptions)* The M.C.C. has given such a threat. Sir, this is an important issue. Therefore I would like to request the hon. Home Minister to ensure security and care of the mother and daughter who have been raped and security of the people as well 14 persons who have been killed.*(Interruptions)*

SHRI NITISH KUMAR : We too have given notice in this regard*(Interruptions)*

MR. CHAIRMAN: Pappu Ji, you please sit down.

.....*(Interruptions)*

[English]

MR. CHAIRMAN : Order please.

.....*(Interruptions)*

SHRI P. R. DASMUNSI : You talk to the hon. Speaker and ask him to allot an hour every day in this House for raising matters pertaining to Bihar. Every day they are raising it. What is going on here?*(Interruptions)*

[Translation]

SHRI LALMUNI CHAUBEY (Buxar) : The incidents that are taking place in Bihar..... *(Interruptions)*

SHRI NITISH KUMAR : How long will you talk on this issue. Is discussion on Bengal to continue for the whole day ? *(Interruptions)*.

[English]

SHRI P. R. DASMUNSI : Mr. Chairman, Sir, I have not questioned anybody here. I am questioning only one thing. Is it right to raise local issues in this House and discuss such issues?

[Translation]

SHRI LAL MUNI CHAUBEY (Buxar) : The Government of Bihar is not functioning properly*(Interruptions)* it should be dismissed and President's rule be imposed there*(Interruptions)*.

AN HON. MEMBER : He is saying rightly that Assembly is not functioning properly.

SHRI NITISH KUMAR : Sir, we have given notice in this regard. It is not a question of Bihar or Bengal alone rather it is of humanitarian importance ...*(interruptions)* you too raise your point, who is stopping you.....*(Interruptions)*

[English]

MR. CHAIRMAN : He has given notice. Please conclude within two minutes.

[Translation]

SHRI NITISH KUMAR : Mr. Chairman Sir, though Shri Dasmunsi ji is a senior Member yet he is interrupted time and again*(Interruptions)* I am trying to express my views since long. I want only two minute's time .

[English]

SHRI P. R. DASMUNSI : Shri Nitish Kumar, if I raise an issue pertaining to my state, will you not say that it is a state subject? But you are raising it what is this (Interruptions)

Mr. Chairman, Sir, You have heard Shri Pappu Yadav. I do not mind it. if such an issue is raised from the other quarter, will you allow a debate?(Interruptions)

[Translation]

SHRI LAL MUNI CHAUBEY : The Government of Bihar should be dismissed(Interruptions)

SHRI NITISH KUMAR : Mr. Chairman Sir, I too had given notice regarding the issue raised by Shri Pappu Yadav. It is a matter of concern that a mother and daughter were abducted from Charbitar Village of Sarathu panchayat under Tondvi Police Station of Chatra district. They were raped repeatedly. (Interruptions)

[English]

SHRI P. R. DASMUNSI : He has already said it.

[Translation]

MR. CHAIRMAN : It has already been said in the House, why are you repeating the same. Please raise a new point

.....(Interruptions)

SHRI NITISH KUMAR : Please listen to me first. I am supplementing to whatever already has been said.

MR. CHAIRMAN : You are repeating the same and saying nothing new. Please sit down.

SHRI NITISH KUMAR : How have you said this without listening to me. I would like to say that initially an F.I.R in this regard was not lodged in the police station. It was lodged only after a delegation met the collector and he intervened in this matter(Interruptions). In such a situation, we would like to request to the hon. Home Minister to make a comprehensive statement on this situation because that is greatly disturbed area. 11 people were killed yesterday and 583 people have been killed uptill now (Interruptions)

MR. CHAIRMAN : You please sit down.

SHRI NITISH KUMAR : I would conclude only after expressing my views. 583 people have been killed there so far in which 450 persons belong to the Muslim community no one has been provided compensation so far. The killings are still going on there(Interruptions)

[English]

SHRI P. R. DASMUNSI : I have ten cases pertaining to West Bengal. You have to allow me to raise it. You cannot prevent me from doing that.

[Translation]

MR. CHAIRMAN : Nitish Ji, please sit down.

.....(Interruptions)

SHRI LALMUNI CHAUBEY : The law and order machinery has failed completely in Bihar therefore, the Government of Bihar should be dismissed and President's rule be imposed there.(Interruptions)

SHRI NITISH KUMAR : A critical situation has emerged there after this incident. No compensation has been given to the families of those killed in the incident till date. I demand that the Home Minister should make a statement in the House (Interruptions). The killings are still going on there.

[English]

SHRI P.R. DASMUNSI : You have already heard him why is there a debate going on?

MR. CHAIRMAN : There is no debate on this.

...(Interruptions)

13.32 hrs.

At this stage, Shri Mohammad Ali Ashraf Fatmi came and stood on the floor near the Table.

[Translation]

MR. CHAIRMAN : What is this? You have made your speech many a times. Please sit down ... (Interruptions) Pappu Yadav Ji, Please sit down.

13.33 hrs.

At this stage, Shri Mohammad Ali Ashraf Fatmi went back to his seat.

[Translation]

SHRI RAJESH RANJAN alias PAPPU YADAV : Mr. Chairman, Sir, we want security.

MR. CHAIRMAN : Whose security do you want? The Home Minister who is sitting by your side will make arrangements for your security. Now you please sit down.

..... (Interruptions)

MR. CHAIRMAN: Whether issues relating to Bihar shall continue for the whole day, is there no other issue?

..... (Interruptions)

SHRI NITISH KUMAR : Sir, why are you saying like this, is Bihar not a part of the country ? If incidence of mass rape happens there, where it should be raised. Bihar is not outside the country. (Interruptions)

SHRI LALMUNI CHAUBEY: The Government of Bihar should be dismissed and President's rule be imposed there.....(Interruptions)

MR. CHAIRMAN: Shri Ram Nagina Mishra.

SHRI NITISH KUMAR : 450 persons of the Muslim community have been killed there but no one has been provided compensation so far....(Interruptions)

[English]

MR. CHAIRMAN : Nothing will go on record except what Shri Ram Nagina Mishra is saying.

[Translation]

SHRI RAM NAGINA MISHRA (Padrauna) : Mr. Chairman, Sir, I would like to express my views within two minutes(Interruptions)

MR. CHAIRMAN : Chaubeyji whatever you are saying is not going in the records.

.... (Interruptions)

SHRI RAM NAGINA MISHRA : Mr. Chairman, Sir, I would like to draw the attention of the government and Prime Minister regarding the plight of cane growers of Uttar Pradesh.....(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga) : ... (Interruptions) Mr. Chairman, Sir, please allow me to speak for few minutes ... (Interruptions)

MR. CHAIRMAN : He has his problem too.

.... (Interruptions)

SHRI RAM NAGINA MISHRA : Mr. Chairman, Sir, I would particularly like to draw your attention towards my constituency..... (Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATIMA : Mr. Chairman, Sir, Kindly allow me to speak for one minutes....(Interruptions) I would speak on the same issue for one minute.... (Interruptions)

MR. CHAIRMAN : I have called Shri Ram Nagina Mishra Ji.

... (Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : Mr. Chairman, Sir, Kindly allow me to speak for one minute only(Interruptions)

MR. CHAIRMAN : All right, please speak.

PROF. RITA VERMA (Dhanbad) : Mr. Chairman, Sir, Kindly allow me to speak first.....(Interruptions). Why should he speak? (Interruptions). He has not given the notice so you kindly allow me to speak first.... (Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : Mr. Chairman, Sir, the question raised by Shri Pappu Yadavji is a sad one....(Interruptions)

PROF. RITA VERMA : Mr. Chairman, Sir, We have given notice too(Interruptions) Why should he speak....(Interruptions) Kindly allow us to speak first.....(Interruptions)

[English]

MR. CHAIRMAN : If order is not restored, I will have to adjourn the House.

... (Interruptions)

[Translation]

PROF. RITA VERMA : Mr. Chairman, Sir, he has not given any notice. Why is he be allowed to speak....(Interruptions)

SHRI MOHAMMED ALI ASHRAF FATMI : We are very sorry for the deaths occurred in Bihar. There is no need to give certificate of secularism to Shri Laloo Prasad Yadav and his Government (Interruptions).. The secularism brought by Shri Laloo Prasad Yadav in Bihar is unparrallal in India. (Interruptions)

SHRI NITISH KUMAR : Mr. Chairman, Sir, while I was speaking you told me that ten minutes had been passed. (Interruptions)

MR. CHAIRMAN : I have told after five minutes.

....(Interruptions)

SHRI NITISH KUMAR : Mr. Chairman, Sir, 400 Muslims have been killed in six districts.(Interruptions) compensation has not been given to anyone(Interruptions). The Home Minister should make a statement in this regard.(Interruptions)

[English]

MR. CHAIRMAN : Shri Nitish Kumar, you have already spoken, please sit down now.

.... (Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : Mr. Chairman, Sir, underground was going on between M.C.C. and Ranbir Sena in Bihar due to which number of people are being killed. This is a matter of concern(Interruptions). Our Government is trying to check this situation. (Interruptions)